

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 6377 of 2021

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Dhiraj Kumar @ Chhotu ... .. Petitioner

Versus

The State of Jharkhand ... .. Opposite Party

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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. J. Mazumdar, Advocate

For the Opposite Party : Mr. Bhola Nath Ojha, A.P.P.

For the Informant : Mr. Surendra Pd. Sinha, Advocate

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3/06.09.2021 Heard the parties.

Defect no. 9 (i) as pointed out by the office is ignored.

The petitioner is an accused in connection with S. T. No. 85 of 2021 arising out of Chainpur P.S. Case No. 385 of 2020 corresponding to G. R. No. 361 of 2021.

The petitioner is alleged to have sexually exploited the informant for the last three years by threatening her that he would make her obscene video viral.

The statement of Shiv Kumar Sao has been recorded at paragraph 6 of the case diary, who has stated that the families of the petitioner and the informant used to visit each other's house regularly. He also submitted that the petitioner also used to regularly visit the house of the informant. Same is the statement of Virendra Sao which has been recorded at paragraph 7 of the case diary.

The purported obscene video seems not to have been recovered by the Investigating Officer. The informant is a married lady having four children. There appears to have an element of consent on the part of the informant.

Regard being had to the above, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned Additional Sessions Judge V, Palamau in connection with S. T. No. 85 of 2021 arising out of Chainpur P.S. Case No. 385 of 2020 corresponding to G. R. No. 361 of 2021.

(Rongon Mukhopadhyay, J)